

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 14/10 scheduled to be held on 07.07.2009 but actually held on 21.07.2009.

The Meeting No. 14/10 of Norms Committee-II was held on 21.07.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Shri B.D. Ghosh, AIA	M/o Steel
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Sh. N. L. Goswami, Sr. D.O.	DHI
4.	Shri A. K. Mishra, Asst IA	M/o Steel
5.	Shri K. K. Funda, Asst. Director	DC(SSI)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:29/47/80-ALC2/2006	Party Name:KOTAK URJA PVT. LTD.	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/80/050/01201/AM07/	RLA File :07/24/040/00709/AM07/	Lic.No/Date:0710049661 18.01.2007	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 01.09.2009.			

2	Case No.:12/38/81-ALC2/2008	Party Name:PERMASTEELISA (INDIA) PVT. LTD.,	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00574/AM09/	RLA File :07/24/040/00425/AM08/	Lic.No/Date:0710053353 14.09.2007	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The Committee observed that the application of the firm is not received despite several reminders. Therefore, the Committee decided to issue a D.O. reminder from the level of Chairman to Zonal Jt. DGFT for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 01.09.2009.			

3	Case No.:31/2/81-ALC2/2008	Party Name:AUTONIX AUTO INDUSTRIES PVT.LTD.	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00725/AM08/	RLA File :05/24/040/00750/AM08/	Lic.No/Date:0510214123 28.12.2007	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 01.09.2009.			

4	Case No.:44/2/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00738/AM08/	RLA File :05/24/040/00814/AM08/	Lic.No/Date:0510215720 31.01.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the reply from the firm is still awaited and therefore decided to issue a final reminder the firm to expedite the reply. If no reply is received within 15 days from the issue of the letter the case will be rejected and no representations in the matter will be entertained. The case stands deferred and to be relisted on 01.09.2009.			

5	Case No.:45/2/81-ALC2/2008	Party Name:CONTROL & SWITCHGEAR CO LTD.	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00739/AM08/	RLA File :05/24/040/00838/AM08/	Lic.No/Date:0510215910 06.02.2008	Defer Date:07.07.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the reply from the firm is still awaited and therefore decided to issue a final reminder the firm to expedite the reply. If no reply is received within 15 days from the issue of the letter the case will be rejected and no representations in the matter will be entertained. The case stands deferred and to be relisted on 01.09.2009.

6	Case No.:15/9/81-ALC2/2008	Party Name:LAMBDA TELEVENTURE	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00115/AM09/	RLA File :05/24/040/00868/AM08/	Lic.No/Date:0510216256 12.02.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

7	Case No.:1/52/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00684/AM08/	RLA File :11/24/040/00055/AM08/	Lic.No/Date:1110016892 28.02.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 01.09.2009.			

8	Case No.:33/8/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00098/AM09/	RLA File :07/24/040/00757/AM08/	Lic.No/Date:0710056217 04.03.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the inputs mentioned by C&PC in their comments is different from the inputs given in the application and decided to request C&PC to re-check the comments. The case stands deferred and to be re-listed on 01.09.2009.			

9	Case No.:31/8/81-ALC2/2008	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00096/AM09/	RLA File :07/24/040/00767/AM08/	Lic.No/Date:0710056291 07.03.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed the firm has failed to furnish the requisite information despite several reminders and decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

10	Case No.:45/15/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00213/AM09/	RLA File :07/24/040/00815/AM08/	Lic.No/Date:0710056594 26.03.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 01.09.2009.			

11	Case No.:38/15/81-ALC2/2008	Party Name:NAMO ALLOYS PLTD.	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00206/AM09/	RLA File :05/24/040/00962/AM08/	Lic.No/Date:0510219169 09.04.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 01.09.2009.			

12	Case No.:6/12/81-ALC2/2008	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00152/AM09/	RLA File :03/95/040/00237/AM09/	Lic.No/Date:0310474453 12.06.2008	Defer Date:07.07.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Words “containing 21534 Kgs of Aluminium” may be added with the description of export product.
2. Quantity of import item at S.No. 1 may also be specified as 23096 Nos.
3. The quantity of import item at SI No.1 may be allowed as 1.07 Kg /Kg content in the Export Product as per SION at SI.No. C-2046.
4. Quantity of import item at S.No.2 may be allowed as 0.403 ltrs per Sq Mtrs of internal coating area as per SION at SI.No. C-2046.
5. Import item at S.No.3 may be allowed on net to net basis.

R/A may take suitable consequential action accordingly.

13	Case No.:7/12/81-ALC2/2008	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00153/AM09/	RLA File :03/95/040/00238/AM09/	Lic.No/Date:0310474459 12.06.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Words “containing 58171 Kgs of Aluminium” may be added with the description of export product. 2. The quantity of import item at SI No.1 may be allowed as applied for i.e.63988 Kgs. inclusive of 10% wastage. 3. Quantity of import item at S.No.2 may be allowed as 0.128 ltrs per Sq Mtrs of internal coating area after taking clue from SION at S.No. C- 23. 4. Quantity of import item at S.No.3 may be allowed as 0.128 ltrs per Sq Mtrs of external coating area after taking clue from SION at S.No. C- 23. 5. Import items at S.Nos. 4, 5 & 6 may be allowed on net to net basis. 6. Import items at S.Nos. 7 & 8 may be allowed as per Packing Policy. R/A may take suitable consequential action accordingly.			

14	Case No.:61/15/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deferred and Re-indexed
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HQ File :01/81/050/00229/AM09/	RLA File :07/24/040/00099/AM09/	Lic.No/Date:0710058177 27.06.2008	Defer Date:07.07.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 01.09.2009.			

15	Case No.:16/17/81-ALC2/2008	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00263/AM09/	RLA File :03/95/040/00305/AM09/	Lic.No/Date:0310478477 14.07.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their U.O. No. 17(62)/2008-IPHW dated 04.02.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

16	Case No.:23/20/80-ALC2/2008	Party Name:ANCHOR ELECTRICALS PVT.LTD.	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deferred and Re-indexed
	HQ File :01/80/050/00779/AM09/	RLA File :03/94/040/00353/AM09/	Lic.No/Date:0310479318 18.07.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Net weight of export product may be specified as 19037 Kgs 2. Quantity of import itemss at S.No. 1 may be allowed as 9844 Kgs. inclusive of 1% wastage. 3. Quantities of import items at. S.No. 2, 3 & 4 may be allowed as applied for i.e. 5685.55 Kgs, 2842.78 Kgs. & 947.59 Kgs respectively inclusive of 2% wastage. R/A may take suitable consequential action accordingly.			

17	Case No.:25/20/80-ALC2/2008	Party Name:ANCHOR ELECTRICALS PVT.LTD.	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/80/050/00781/AM09/	RLA File :03/94/040/00355/AM09/	Lic.No/Date:0310479339 18.07.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Net weight of export product may be specified as 19235 Kgs. 2. Quantity of import items at S.No. 1 may be allowed as 9808 Kgs. inclusive of 1% wastage. 3. Quantities of import items at. S.No. 2, 3 & 4 may be allowed as applied for i.e. 5829.09 Kgs., 2913.37 Kgs. & 971.12 Kgs respectively inclusive of 2% wastage. R/A may take suitable consequential action accordingly.			

18	Case No.:2/44/81-ALC2/2008	Party Name:SHAKTHI DATA CABLES	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00662/AM09/	RLA File :25/24/040/00004/AM09/	Lic.No/Date:2510002204 13.08.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 01.09.2009.			

19	Case No.:15/38/81-ALC2/2008	Party Name:VEEGEE INDUSTRIAL ENTERPRISES PVT. LTD.	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00577/AM09/	RLA File :05/24/040/00168/AM09/	Lic.No/Date:0510227078 08.09.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 01.09.2009.			

20	Case No.:17/38/81-ALC2/2008	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00579/AM09/	RLA File :04/24/040/00147/AM09/	Lic.No/Date:0410098572 12.09.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The Committee observed that the application of the firm is not received despite several reminders. Therefore, the Committee decided to issue a D.O. reminder from the level of Chairman to Zonal Jt. DGFT for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 01.09.2009.			

21	Case No.:1/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00546/AM09/	RLA File :05/24/040/00972/AM08/	Lic.No/Date:0510227684 17.09.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 01.09.2009.			

22	Case No.:17/29/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00434/AM09/	RLA File :61/24/040/00039/AM09/	Lic.No/Date:6110000219 22.09.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 01.09.2009.			

23	Case No.:3/29/81-ALC2/2008	Party Name:PSL LTD.	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00420/AM09/	RLA File :03/95/040/00545/AM09/	Lic.No/Date:0310487951 26.09.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. A copy of the reply received from the firm was handed over to the representative of DHI, present in the meeting for examination and comments. The case stands deferred and to be re-listed on 01.09.2009.			

24	Case No.:4/29/81-ALC2/2008	Party Name:SUNLAND METAL RECYCLING INDUSTRIES	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
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HQ File :01/81/050/00421/AM09/	RLA File :03/95/040/00087/AM09/	Lic.No/Date:0310487963 26.09.2008	Defer Date:07.07.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. Based on the recommendations of the representative of DC(SSl) present in the meeting and taking clue from SION C-1575, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. The items of import at S.No. 1 &2 may be allowed as applied for inclusive of 6% wastage. 2. The item of import at S.No. 3 may be allowed as applied for inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

25	Case No.:10/29/81-ALC2/2008	Party Name:TRIVENI BIALETTI INDUSTRIES PVT. LTD.	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00427/AM09/	RLA File :03/95/040/00581/AM09/	Lic.No/Date:0310488215 29.09.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 01.09.2009.			

26	Case No.:7/29/81-ALC2/2008	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00424/AM09/	RLA File :08/24/040/00141/AM09/	Lic.No/Date:0810075047 29.09.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of M/o Steel vide their U.O. No. 2(13)/2006-TW dated 01.07.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

27	Case No.:12/29/81-ALC2/2008	Party Name:SIEPMANNS CARD SYSTEMS PVT.LTD.,	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00429/AM09/	RLA File :03/95/040/00580/AM09/	Lic.No/Date:0310488476 30.09.2008	Defer Date:07.07.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DC(SSI) vide their U.O. No. 30(344)08-ME dated 15.07.2009. (copy enclosed).

R/A may take suitable consequential action accordingly.

28	Case No.:2/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00547/AM09/	RLA File :05/24/040/00974/AM08/	Lic.No/Date:0510228825 03.10.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 01.09.2009.			

29	Case No.:14/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00576/AM09/	RLA File :05/24/040/00971/AM08/	Lic.No/Date:0510228820 03.10.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 01.09.2009.			

30	Case No.:18/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00435/AM09/	RLA File :04/24/040/00331/AM08/	Lic.No/Date:0410099017 06.10.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. A copy of the reply received from the firm was handed over to the representative of DHI, present in the meeting for examination and comments. The case stands deferred and to be re-listed on 01.09.2009.			

31	Case No.:19/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00436/AM09/	RLA File :04/24/040/00298/AM08/	Lic.No/Date:0410099018 06.10.2008	Defer Date:07.07.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. A copy of the reply received from the firm was handed over to the representative of DHI, present in the meeting for examination and comments. The case stands deferred and to be re-listed on 01.09.2009.

32	Case No.: 20/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00437/AM09/	RLA File :04/24/040/00420/AM08/	Lic.No/Date:0410099019 06.10.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. A copy of the reply received from the firm was handed over to the representative of DHI, present in the meeting for examination and comments. The case stands deferred and to be re-listed on 01.09.2009.			

33	Case No.: 21/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00438/AM09/	RLA File :35/24/040/00017/AM09/	Lic.No/Date:3510024822 06.10.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The Committee observed that the comments from M/o Mines is not received despite several reminders. Therefore, the Committee decided to issue a D.O. reminder from the level of Chairman to the JS, M/o Mines for forwarding the comments. The case stands deferred and to be relisted on 01.09.2009.			

34	Case No.: 25/29/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00442/AM09/	RLA File :07/24/040/00372/AM09/	Lic.No/Date:0710060318 07.10.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 01.09.2009.			

35	Case No.: 30/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00447/AM09/	RLA File :35/24/040/00018/AM09/	Lic.No/Date:3510024830 10.10.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The Committee observed that the comments from M/o Mines is not received despite several reminders. Therefore, the Committee decided to issue a D.O. reminder from the level of Chairman to the JS, M/o Mines for forwarding the comments. The case stands deferred and to be relisted on 01.09.2009.			

	Case No.:42/29/81-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00459/AM09/	RLA File :31/24/040/00185/AM09/	Lic.No/Date:3110035743 13.10.2008	Defer Date:07.07.2009
36	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The Committee observed that the application of the firm is not received despite several reminders. Therefore, the Committee decided to issue a D.O. reminder from the level of Chairman to Zonal Jt. DGFT for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 01.09.2009.			

	Case No.:4/34/81-ALC2/2008	Party Name:KING METAL WORKS	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00501/AM09/	RLA File :03/94/040/00646/AM09/	Lic.No/Date:0310492687 03.11.2008	Defer Date:07.07.2009
37	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The firm has informed that they have surrendered the licence and decided to close the case on the part of NC.			

	Case No.:3/36/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00518/AM09/	RLA File :07/24/040/00436/AM09/	Lic.No/Date:0710061007 12.11.2008	Defer Date:07.07.2009
38	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the case is under examination of C&PC. The case stands deferred and to be re-listed on 01.09.2009.			

39	Case No.:11/36/81-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00526/AM09/	RLA File :31/24/040/00223/AM09/	Lic.No/Date:3110036120 17.11.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of export product at S.No.1 may be specified as 3390 nos. (667.83 Mtrs.) 2. Quantity of export product at S.No.2 may be specified as 1152 nos. (292.608 Mtrs.) 3. Net weight of export products at S.No.1 & 2 may be specified as 52342 Kgs. & 23777 Kgs. respectively. 4. Quantity of import item may be allowed as 1024 Mtrs. (102.02 MT after taking 20% recovery from scrap) inclusive of 6.6% wastage. R/A may take suitable consequential action accordingly.			

40	Case No.:7/36/81-ALC2/2008	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00522/AM09/	RLA File :07/24/040/00457/AM09/	Lic.No/Date:0710061076 17.11.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 01.09.2009.			

41	Case No.:19/36/81-ALC2/2008	Party Name:BLOOMENERGY INDIA PRIVATE LIMITED,	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00534/AM09/	RLA File :07/24/040/00453/AM09/	Lic.No/Date:0710061125 18.11.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 01.09.2009.			

42	Case No.:27/36/81-ALC2/2008	Party Name:GYSCOAL ALLOYS LTD.,	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
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HQ File :01/81/050/00542/AM09/	RLA File :08/24/040/00164/AM09/	Lic.No/Date:0810076112 20.11.2008	Defer Date:07.07.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. A copy of the reply received from the firm was handed over to the representative of DHI, present in the meeting for examination and comments. The case stands deferred and to be re-listed on 01.09.2009.			

43	Case No.:29/36/81-ALC2/2008	Party Name: AHLCONS INDIA PVT LTD	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00544/AM09/	RLA File :05/24/040/00531/AM09/	Lic.No/Date:0510231245 20.11.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Words "Total area of Glazing 4217.15 sq. mtrs. containing 24268 Kgs. of Aluminium" may be suffixed with the description of export product. 2. Quantity of import item at S.No.1 may be allowed as 24.757 MT inclusive of 2% wastage. 3. Import items from S.Nos. 2 to 7 may be allowed on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

44	Case No.:30/36/81-ALC2/2008	Party Name: ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00545/AM09/	RLA File :03/94/040/00621/AM09/	Lic.No/Date:0310495201 21.11.2008	Defer Date:07.07.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Description of export product may be modified as "Aluminum Composite Panel 4 MM thick with 0.5 MM thick Aluminium Sheet on upper and lower side".
2. Net weight of export product may be specified as 275000 Kgs.
3. Words "0.5 MM thick, width: 1250 MM" may be suffixed with the description of import item at S.No. 1 and quantity of this item may be allowed as 139050 Kgs. inclusive of 3% wastage.
4. Quantity of import item at S.No. 2 may be allowed as 127500 Kgs. on net to net basis as claimed by the firm.
5. Quantity of import item at S.No. 3 may be allowed as 5665 Kgs. inclusive of 3% wastage as claimed by the firm.
6. Quantity of import item at S.No. 4 may be allowed as 3605 Kgs. inclusive of 3% wastage. as claimed by the firm.

R/A may take suitable consequential action accordingly.

45	Case No.:7/38/81-ALC2/2008	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00552/AM09/	RLA File :04/24/040/00207/AM09/	Lic.No/Date:0410100295 25.11.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Description of Export product may be specified as per Annexure I of firm's letter dated 12.05.2009 (copy enclosed). 2. Word "relevant" may be prefixed with the description of import item and its quantity may be allowed as 1.05 Kgs./Kg. content in the export products. R/A may take suitable consequential action accordingly.			

46	Case No.:8/38/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00553/AM09/	RLA File :04/24/040/00118/AM08/	Lic.No/Date:0410100312 25.11.2008	Defer Date:07.07.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 01.09.2009.

47	Case No.: 23/38/81-ALC2/2008	Party Name:RUBY MICA COMPANY PRIVATE LIMITED,	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00585/AM09/	RLA File :02/24/040/00201/AM09/	Lic.No/Date:0210120549 02.12.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 01.09.2009.			

48	Case No.: 24/38/81-ALC2/2008	Party Name:SU-KAM POWER SYSTEMS LTD.	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00586/AM09/	RLA File :05/24/040/00560/AM09/	Lic.No/Date:0510231987 02.12.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 01.09.2009.			

49	Case No.: 25/38/81-ALC2/2008	Party Name:WAGO & CONTROLS (I) LTD	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00587/AM09/	RLA File :05/24/040/00564/AM09/	Lic.No/Date:0510232058 03.12.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DC(SSl) vide their U.O. No. 30(336)/2008-ME dated 18.05.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

50	Case No.: 27/38/81-ALC2/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00589/AM09/	RLA File :04/24/040/00191/AM09/	Lic.No/Date:0410100521 03.12.2008	Defer Date:07.07.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the AA is issued on repeat basis. Hence, decided to close the case on the part of NC.

51	Case No.:28/38/81-ALC2/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00590/AM09/	RLA File :04/24/040/00185/AM09/	Lic.No/Date:0410100522 03.12.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the AA is issued on repeat basis. Hence, decided to close the case on the part of NC.			

52	Case No.:30/38/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00592/AM09/	RLA File :34/24/040/00159/AM09/	Lic.No/Date:3410022845 04.12.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 01.09.2009.			

53	Case No.:33/38/81-ALC2/2008	Party Name:SUZLON GENERATORS LTD	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00595/AM09/	RLA File :31/24/040/00237/AM09/	Lic.No/Date:3110036337 05.12.2008	Defer Date:26.05.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that this case has already been approved on 26.05.2009. Hence, decided to withdraw the case.			

54	Case No.:34/38/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00596/AM09/	RLA File :03/95/040/00530/AM09/	Lic.No/Date:0310496943 08.12.2008	Defer Date:07.07.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their U.O. No. 17(19)/2009-IPHW dated 05.06.2009. (copy enclosed).

R/A may take suitable consequential action accordingly.

55	Case No.:3/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00663/AM09/	RLA File :35/24/040/00023/AM09/	Lic.No/Date:3510025556 05.01.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The Committee observed that the comments from M/o Mines is not received despite several reminders. Therefore, the Committee decided to issue a D.O. reminder from the level of Chairman to the JS, M/o Mines for forwarding the comments. The case stands deferred and to be relisted on 01.09.2009.			

56	Case No.:4/44/81-ALC2/2008	Party Name:TEK ELECTROMECHANICALS PVT LTD	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00664/AM09/	RLA File :31/24/040/00265/AM09/	Lic.No/Date:3110036929 07.01.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the reply from the firm is still awaited by MIT and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 01.09.2009.			

57	Case No.:5/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00665/AM09/	RLA File :35/24/040/00024/AM09/	Lic.No/Date:3510025570 07.01.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The Committee observed that the comments from M/o Mines is not received despite several reminders. Therefore, the Committee decided to issue a D.O. reminder from the level of Chairman to the JS, M/o Mines for forwarding the comments. The case stands deferred and to be relisted on 01.09.2009.			

58	Case No.:9/44/81-ALC2/2008	Party Name:SHETRON LTD	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00669/AM09/	RLA File :07/24/040/00556/AM09/	Lic.No/Date:0710062327 09.01.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 01.09.2009.			

59	Case No.:11/44/81-ALC2/2008	Party Name:COPPER STRIPS PVT LTD	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00671/AM09/	RLA File :11/24/040/00065/AM09/	Lic.No/Date:1110019365 12.01.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Word “relevant” may be prefixed with the description of import item and its quantity may allowed as 17381 Kgs inclusive of 3 % wastage after 2/3rd recovery of scrap R/A may take suitable consequential action accordingly.			

60	Case No.:10/44/81-ALC2/2008	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00670/AM09/	RLA File :07/24/040/00542/AM09/	Lic.No/Date:0710062372 13.01.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee decided to refer a copy of the application of the firm to C&PC for examination and comments. The case stands deferred and to be re-listed on 01.09.2009.			

61	Case No.:16/44/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00676/AM09/	RLA File :03/95/040/00691/AM09/	Lic.No/Date:0310502559 16.01.2009	Defer Date:07.07.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their U.O. No. 17(28)/2009-IPHW dated 23.06.2009. (copy enclosed).

R/A may take suitable consequential action accordingly.

62	Case No.:17/44/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00677/AM09/	RLA File :03/95/040/00693/AM09/	Lic.No/Date:0310502563 16.01.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their U.O. No. 17(29)/2009-IPHW dated 23.06.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

63	Case No.:18/44/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00678/AM09/	RLA File :03/95/040/00533/AM09/	Lic.No/Date:0310502571 16.01.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their U.O. No. 17(30)/2009-IPHW dated 23.06.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

64	Case No.:19/44/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00679/AM09/	RLA File :03/95/040/00532/AM09/	Lic.No/Date:0310502575 16.01.2009	Defer Date:07.07.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their U.O. No. 17(31)/2009-IPHW dated 23.06.2009. (copy enclosed).

R/A may take suitable consequential action accordingly.

65	Case No.:20/44/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00680/AM09/	RLA File :11/24/040/00054/AM09/	Lic.No/Date:1110019426 19.01.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 01.09.2009.			

66	Case No.:21/44/81-ALC2/2008	Party Name:PROINS TECHNOLOGIES PVT LTD,	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00681/AM09/	RLA File :07/21/040/01039/AM09/	Lic.No/Date:0710062446 20.01.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

67	Case No.:2/51/81-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00748/AM09/	RLA File :34/24/040/00175/AM09/	Lic.No/Date:3410023519 17.02.2009	Defer Date:07.07.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee decided to refer a copy of the reply received from the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 04.08.2009.

68	Case No.: 4/51/81-ALC2/2008	Party Name:TRANS ENGINEERS INDIA PVT.LTD.	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00750/AM09/	RLA File :31/24/040/00186/AM09/	Lic.No/Date:3110037391 18.02.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 01.09.2009.			

69	Case No.: 5/51/81-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00751/AM09/	RLA File :05/24/040/00734/AM09/	Lic.No/Date:0510236836 20.02.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Words "Total Pipe Length 266.10 mtrs." may be specified with the quantity of export product. 2. Total net weight of export product may be modified as 106.5 MT. 3. Word "relevant" may be prefixed with the description of import items at S.No.1&3. 4. Quantity of import item at S.No.1 may be allowed as 71.71 MT (271.5 Mtrs.) inclusive of 2% wastage. 5. Quantity of import item at S.No.2 may be allowed as 193 Nos. (31.94 MT) on net to net basis. 6. Quantity of import item at S.No.3 may be allowed as 0.94 MT (950 Nos.) on net to net basis. 7. Quantity of import item at S.No.4 may be allowed as 9 Nos. (50 Kgs.)on net to net basis. 8. Quantity of import item at S.No. 5 may be allowed as 1.05 MT. 9. Quantity of import item at S.No. 6 may be allowed equal to the quantity of Welding Wire at S.No. 5. 10. Import of components may be allowed with accountability clause. R/A may take suitable consequential action accordingly.			

70	Case No.: 7/51/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00753/AM09/	RLA File :07/24/040/00613/AM09/	Lic.No/Date:0710063182 20.02.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 01.09.2009.			

71	Case No.:8/51/81-ALC2/2008	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00754/AM09/	RLA File :31/24/040/00313/AM09/	Lic.No/Date:3110037424 20.02.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the case is under examination of DC(SSl). The case stands deferred and to be re-listed on 01.09.2009.			

72	Case No.:16/51/81-ALC2/2008	Party Name:GARGI ENTERPRISES,	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00762/AM09/	RLA File :07/24/040/00638/AM09/	Lic.No/Date:0710063290 26.02.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 01.09.2009.			

73	Case No.:17/51/81-ALC2/2008	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00763/AM09/	RLA File :07/24/040/00618/AM09/	Lic.No/Date:0710063292 26.02.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee decided to refer a copy of the application of the firm to DOT for examination and comments. The case stands deferred and to be re-listed on 01.09.2009.			

74	Case No.:18/51/81-ALC2/2008	Party Name:PERMASTEELISA (INDIA) PVT. LTD.,	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00764/AM09/	RLA File :07/24/040/00614/AM09/	Lic.No/Date:0710063303 26.02.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the D/L has been received back undelivered and it has been decided to ask RA to deliver the D/L to the firm. The case stands deferred and to be re-listed on 01.09.2009.			

75	Case No.:20/51/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00766/AM09/	RLA File :34/24/040/00218/AM09/	Lic.No/Date:3410023608 26.02.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the AA is issued on repeat basis. Hence, decided to close the case on the part of NC.			

76	Case No.:21/51/81-ALC2/2008	Party Name:POSCO-INDIA PUNE PROCESSING CENTER PVT. LTD.,	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00767/AM09/	RLA File :31/24/040/00309/AM09/	Lic.No/Date:3110037483 27.02.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of M/o Steel vide their U.O. No. 2(5)/2006-TW Vol. I dated 01.07.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

77	Case No.:1/7/81-ALC2/2009	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00021/AM10/	RLA File :03/95/040/00029/AM10/	Lic.No/Date:0310517585 28.04.2009	Defer Date:07.07.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. Based on the recommendations of the representative of DC(SSl) present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Quantity of import item at S.No.1 may be allowed as 181.80 MT inclusive of 1% wastage.
2. Quantity of import item at S.No.2 may be allowed as 20.2 MT on net to net basis.

R/A may take suitable consequential action accordingly.

78	Case No.:2/7/81-ALC2/2009	Party Name:RPG CABLES LIMITED,	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00022/AM10/	RLA File :03/95/040/00966/AM09/	Lic.No/Date:0310517731 29.04.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item at Sl.No.1 may be allowed as 54.408 MT inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

79	Case No.:4/7/81-ALC2/2009	Party Name:TECHCELLENCY(PROP. NIMESH RAMESHCHANDRA DESAI)	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00024/AM10/	RLA File :31/24/040/00017/AM10/	Lic.No/Date:3110038295 30.04.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. Based on the recommendations of the representative of DC(SSl) present in the meeting and after taking clue from SION C-388, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item may be allowed as 348.2 Kg. inclusive of 65% wastage. R/A may take suitable consequential action accordingly.			

80	Case No.:3/7/81-ALC2/2009	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00023/AM10/	RLA File :05/24/040/00054/AM10/	Lic.No/Date:0510240790 04.05.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

81	Case No.:5/7/81-ALC2/2009	Party Name:KDDL LTD.,	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00025/AM10/	RLA File :07/24/040/00024/AM10/	Lic.No/Date:0710064481 04.05.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item may be allowed as 19109 Kgs. inclusive of 97 % wastage after 1/3rd recovery from scrap. R/A may take suitable consequential action accordingly.			

82	Case No.:6/7/81-ALC2/2009	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00026/AM10/	RLA File :07/24/040/00039/AM10/	Lic.No/Date:0710064492 04.05.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 01.09.2009.			

83	Case No.:10/7/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00030/AM10/	RLA File :07/24/040/00049/AM10/	Lic.No/Date:0710064538 05.05.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

84	Case No.:7/7/81-ALC2/2009	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00027/AM10/	RLA File :05/24/040/00059/AM10/	Lic.No/Date:0510240868 05.05.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the AA is issued on repeat basis. Hence, decided to close the case on the part of NC.			

85	Case No.:8/7/81-ALC2/2009	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00028/AM10/	RLA File :07/24/040/00001/AM10/	Lic.No/Date:0710064532 05.05.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. Firm's representative appeared before the committee to explain their products and processes. After the PH, the committee observed that MN&RE has recommended the approval of the case with 3% wastage. However, the Norms Committee, after deliberating upon the case after the PH, decided to ratify the norms in respect of the subject advance authorisation with 2% wastage. R/A may take suitable consequential action accordingly.			

86	Case No.:9/7/81-ALC2/2009	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00029/AM10/	RLA File :07/24/040/00038/AM10/	Lic.No/Date:0710064535 05.05.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 01.09.2009.			

87	Case No.:11/7/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00031/AM10/	RLA File :05/24/040/00062/AM10/	Lic.No/Date:0510240907 06.05.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(16)/09/TSW(B)/283 Vol. I dated 01.07.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

88	Case No.:12/7/81-ALC2/2009	Party Name:ALSTRONG ENTERPRISES	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00032/AM10/	RLA File :05/24/040/00464/AM09/	Lic.No/Date:0510240950 06.05.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 01.09.2009.			

89	Case No.:13/7/81-ALC2/2009	Party Name:ALUPAN COMPOSITEPANELS PVT.LTD.	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00033/AM10/	RLA File :05/24/040/00042/AM10/	Lic.No/Date:0510241032 08.05.2009	Defer Date:07.07.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009: -

1. Total thickness of Aluminium Composite Panel with thickness of PE core and aluminum sheet in the Composite Panel
2. Thickness of Aluminium Coil/sheet i.e. import item at Sl. No.1 alongwith its quantity in Sq Mtrs.
3. Information in respect of items at Sl.Nos. 4,5 & 11 of SDF.

90	Case No.:14/7/81-ALC2/2009	Party Name:ALUPAN COMPOSITEPANELS PVT.LTD.	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00034/AM10/	RLA File :05/24/040/00044/AM10/	Lic.No/Date:0510241033 08.05.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009: - 1. Total thickness of Aluminium Composite Panel with thickness of PE core and aluminum sheet in the Composite Panel 2. Thickness of Aluminium Coil/sheet i.e. import item at Sl. No.1 alongwith its quantity in Sq Mtrs. 3. Information in respect of items at Sl.Nos. 4,5 & 11 of SDF.			

91	Case No.:15/7/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:14/81-ALC2/2009 07.07.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00035/AM10/	RLA File :03/94/040/00065/AM10/	Lic.No/Date:0310519156 08.05.2009	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 01.09.2009.			

PART –A -DEFFER

S.No.7

Case No. A-18	M/S Zenstar Impex, Mumbai
Meeting No.14/81	F.No.01/81/162/411/AM09/DES-II
Dated 07-07-2009	RLA F.No.03/95/40/0242/AM09
	CIF value applied for A/A Rs.18,48,65,520/-

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 01.09.2009.

PART –AR-DEFFER

S.No.22

Case No. AR -41	M/S Proteck Circuit & Systems Pvt.Ltd.Chennai
Meeting No.14/81	F.No.01/81/50/306/AM07/DES-II
Dated 07-07-2009	Advance Licence No.0410083158 dt.27-07-2006
	RLA F.No.04/24/40/00125/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 04.08.2009.

S.No.23

Case No.A R- 46	M/s Sietz Technologies India Pvt.Ltd.
Meeting No.14/81	F.No.01/81/50/177/AM07/DES-II
Dated: 07-07-2009	Advance Licence No 0510183784 dt 31-05-2006
	RLA F.No. 05/24/040/180/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The Norms Committee, after deliberating upon the case, decided to call for some information in respect of the subject advance authorisation, as per DC(SSl) vide their U.O. No. 30(355)/2008-ME dated 22.06.2009. (copy enclosed). The case stands deferred and to be relisted on 01.09.2009.

S.No.24

Case No. AR-9	M/s Delton Cables Ltd.
Meeting No.14/81/	F.No.01/81/50/659/ AM08/DES-II
Dated 07-07-2009	Advance Licence No.0510212061 dt.14-11-2007
	RLA F.No.05/24/040/603/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 01.09.2009: -

Reply received from the firm is not proper and they may again be asked to submit the following information for export products from Sl. No 1 to 5.

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet
2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
3. Total requirement of each raw material, export product wise, in a tabular form.

Note: It has also been decided to refer a copy of the application of the firm to DOT.

PART –C- DEFFER

S.No.20

Case No. C-11	M/S Vijai Electricals Ltd..
Meeting No.14/81	F.No.01/81/162/1052/AM08/DES-II
Dated: 07-07-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The date of visit is being finalized by the team members. The case stands deferred and to be relisted on 01.09.2009.

S.No.21

Case No. C - 6	M/s Reychem RPG Ltd.
Meeting No.14/81	F.No.01/81/162/801/AM08/DES-II
Dated: 07-07-2009	Advance Lic.NO.0310340407 dt.21-07-2005
	RLA.F.No.03/95/039/0003/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Description and quantity of Export product and its weight may be specified as under:

Sl.No.	Description	Quantity	Export Weight
1	R Loc SS band	53114 Nos.	313372.6 Kgs

2. Quantity of import item namely; Strap SS (width 20 MM x 0.75 MM thick) may be allowed as 1.02 Kgs./Kg. content in the export product

R/A may take suitable consequential action accordingly.

S. No. 22

Case No. C - 7	M/s Reychem RPG Ltd.
Meeting No.14/81	F.No.01/81/162/886/AM08/DES-II
Dated: 07-07-2009	Advance Lic.NO.0310340407 dt.21-07-2005
	RLA.F.No.03/95/039/0003/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 01.09.2009.

SUPPLIMENTARY AGENDA

PART -A -FRESH

Case No. A-1	M/S GKN Sinter Metals Ltd.Pune
Meeting No.14/81	F.No.01/80/50/1472/AM06/DES-I/DES-II
Dated 07-07-2009	Advance Licence No.3110023953 dt.21-02-2006
	RLA F.No.31/24/040/234/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 scheduled to be held on 07.07.2009 but actually held on 21.07.2009. The committee observed that similar case of the firm was approved by NC-I in their meeting dated 11.07.2006 and based on that decision the committee decided to ratify the case as under:

I. Prior requisite permission of Ministry of Environment & Forests in regard to import item No.2 is required

II. The RLA shall endorse the license that no imports shall be allowed under the subject license unless and until the firm fulfill the requirement as per Schedule 4 of the Hazardous Wastes) Management & Handling) Rules, 2003 and get registered with Central Pollution Control Board and shall produce the registration certificate before them alongwith recommendation from Ministry of Environment & Forests.

1. The description of Import item No.1 may be amended to read as “Copper Scrap minimum purity 98%” and its quantity may be allowed as 99910 kg inclusive of 3% wastage.
2. The description of import item No.2 may be amended to read as “Copper Mill Scale (Copper content Minimum 80% in Natural State” and its quantity may be allowed as applied for subject to the prior requisite permission of Ministry of Environment & Forests as stated above.

The RLA may take necessary action accordingly.